

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A.NO. /231/91
T.A.NO.

DATE OF DECISION 31/7/98

K.S.Mahant _____ **Petitioner**

Mr.M.B.Buch _____ **Advocate for the Petitioner [s]**
Versus

Union of India & ors. _____ **Respondent**

Mrs.P.Safaya _____ **Advocate for the Respondent [s]**

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member (A)

The Hon'ble Mr. Laxman Jha : Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lerdships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

K.S.Mahant, the then
 Assistant Collector of Central Excise,
 working at Bhavnagar, since retired
 now residing at 42/S,
 Harinagar society,
 Gotri Road,
 Vadodara.

: APPLICANT :

Advocate Mr.M.B.Buch

versus

1. Union of India, Through :
 Ministry of Finance,
 Department of Revenue,
 North Block,
 Central Secretariat,
 New Delhi.
2. Secretary,
 Central Board of Excise & Customs,
 North Block,
 Central Secretariat Building,
 New Delhi.
3. The Collector Central Excise & Customs,
 Rajkot Collectorate,
 "Centre point", opp.Karansingji High School,
 Karanpara,
 Rajkot.
4. The Chief Accounts Officer,
 Rajkot Collectorate,
 "Centre Point" Opp.Karansingji High School,
 Karanpara,
 Rajkot.
5. Pay and Accounts Officer,
 Customs and Central Excises,
 Collectorate V.K.Mehta, Building,
 Neelpatah,
 Dhebar Road,
 Rajkot.

: RESPONDENTS :

Advocate Mrs.P.Safaya

(S)

ORAL ORDER

O.A.231 /91

DATE : 31/7/1998

Per Hon'ble Mr.V.Radhakrishnan

Member (A)

Counsel for the applicant not present. Counsel for the applicant was not present even last occasion also. It appears that the applicant is not interested to prosecute the matter further. Hence, it is dismissed for default. No order as to costs.

LJ
(LAXMAN JHA)
MEMBER (J)

VR
(V.RADHAKRISHNAN)
MEMBER (A)

SSN...